

COURT-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal Nos. 141 of 2015 & 283 of 2014

Dated: 26th November, 2015

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

Appeal No. 141 of 2015

M/s. Vedanta Ltd.

.... Appellant(s)

Versus

Odisha Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant (s) : Mr. Tushar Nagar
Mr. Matrugupta Mishra

Counsel for the Respondent (s) : Mr. Rutwik Panda,
Ms. Anshu Malik &
Mr. G. Umapathy for R-1
Mr. Raj Kumar Mehta,
Mr. Abhishek Upadhyay &
Ms. Himanshi Andley for R-3 & R-4
Mr. Abhas Mishra for R7 & R8

Appeal No. 283 of 2014

M/s. Sesa Sterlite Ltd.

.... Appellant(s)

Versus

Odisha Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant (s) : Mr. Tushar Nagar
Mr. Matrugupta Mishra

Counsel for the Respondent (s) : Mr. G. Umapathy &
Mr. Rutwik Panda for R-7
Ms. Anshu Malik for R-1
Mr. Abhas Mishra for R-8 & R-13

ORDER

Learned counsel for the respondent no.2 in Appeal No. 141 of 2015 prays for and is granted two weeks' time to file counter affidavit/reply to the Appeal Memorandum. Appellant may file rejoinder, if any, one week thereafter. Learned counsel for the respondent nos. 7 & 8 prays for adopting the reply filed on their behalf in connected Appeal No. 283 of 2014. He is permitted to adopt the same reply in Appeal No. 141 of 2015.

We may mention here that pleadings in connected Appeal No. 283 of 2014 are complete.

Post these Appeals for hearing on **8th January, 2016.**

(I.J. Kapoor)
Technical Member
rkt/vt

(Justice Surendra Kumar)
Judicial Member